

voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Law and Justice'."

DEMAND NO. 70—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LAW AND JUSTICE.

"That a sum not exceeding Rs. 6,54,18,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Law and Justice'."

DEMAND NO. 72—MINISTRY OF PLANNING.

"That a sum not exceeding Rs. 4,00,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Planning'."

DEMAND NO. 102—DEPARTMENT OF SCIENCE AND TECHNOLOGY.

"That a sum not exceeding Rs. 1,16,87,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Science and Technology'."

DEMAND NO. 104—GRANTS TO COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH.

"That a sum not exceeding Rs. 23,21,21,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND NO. 105—DEPARTMENT OF SUPPLY.

"That a sum not exceeding Rs. 1,18,37,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Department of Supply'."

DEMAND NO. 107—OTHER REVENUE EXPENDITURE OF THE DEPARTMENT OF SUPPLY.

"That a sum not exceeding Rs. 46,51,000 including the sums already voted 'on account' for the relevant services be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Department of Supply'."

18.07 hrs.

APPROPRIATION (No. 2) BILL, 1971

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

SHRI SEZHIAN (Kumbakonam) : I rise on a point of order, Sir.

MR. SPEAKER : This is just a formal business.

SHRI SEZHIAN : Sir, if you look to the Schedule given in the Bill, you will find various Ministries have been put like this : Raksha Mantralya/Ministry of Defence ; Shiksha Vibhag/Department of Education ; Samaj Kalyan Vibhag/Department of Social Welfare and so on and so forth.

It was agreed earlier that only English names will be used and Hindi version in Devanagari script. That was agreed to in the

[Shri Sezhayan]

House. Whenever any Demand has been passed here, only the name in English has been given. I would like to know why a departure has been made here. Are they going back on the assurance given on the floor of the House? I want to know the correct position. If he is going to implement the earlier order, let him make it clear that he is implementing the earlier order and not abiding by the assurance given here.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I must assure the hon. Member that there is not the slightest intention to make a departure from the arrangement that we arrived at by mutual consultation. This is just to cover the transitional period because the printing press was not prepared and they said that they would take time to make the blocks that were necessary to print the names in English and, at the same time, in Devanagari script.

That is taking time and as soon as that is done, we shall be able to do that.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN: I introduce the Bill.†

I beg to move† that the Bill to authorise payment and appropriation of certain sums

from and out of the Consolidated Fund of India for the services of the financial year 1971-72, be taken into consideration.

MR. SPEAKER: The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The question is :

"That clauses 2, 3 and 1 the Schedule, Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 1, the Schedule, Enacting Formula and the Title were added to the Bill.

SHRI YESHWANTRAO CHAVAN: Sir; I beg to move that the Bill be passed.

MR. SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Now we adjourn till 11 A.M. tomorrow.

10.15 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 22, 1971/Asadha 31, 1893 (Saka).

† Introduced/moved with the recommendation of the President.